

*English translation of Shram Anubhag-3, Noti. No. 1638(V)/XXXVI-3-4(B.C.)-78, dated February 23, 1979, published in U.P. Gazette, Extra., dated 23rd February, 1979, p. 2*

In exercise of the powers under Section 41 of the Beedi and Cigar Workers (Conditions of Employment) Act, 1966 (Act No. 32 of 1966), the Governor is pleased to exempt from the provisions of Sections 26 and 27 of the said Act, the home workers, subject to the following conditions :

- (1) That in lieu of the period of leave earned under provisions of sub-section (1) of Section 26 of the said Act the home workers shall be paid additional financial advantage in fortnightly instalments;
- (2) That the amount of this additional financial advantage shall be equal to 5 per cent of the wages for the total number of beedis made by the home workers;
- (3) That this additional financial advantage shall be payable from 1977 and the amount of arrear on this account shall be paid in three equal instalments on March 31, 1979, June 30, 1979 and September 30, 1979;
- (4) That this exemption shall not be applicable in respect of any women employee.